

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No. 64 of 2002

In

Original Application No. 1830 of 1994

Allahabad this the 30th day of July 2002

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr.C.S. Chadha, Member (A)

Arjun Lal Applicant

By Advocate Shri C.P.Gupta

Versus

Union of India and Others Respondents

O R D E R

By Hon'ble Mr.C.S. Chadha, Member (A)

We have gone through the review petition filed against the order of this Tribunal in O.A.No.1830 of 1994 passed on 28.05.2002. A review petition lies only if any grave factual error is apparent on the face of the order or any important legal issue has been overlooked. The review petition only repeats the facts stated in the O.A., which have already been taken into account and adjudicated upon. Since no such clerical or factual mistakes have been pointed out in the order delivered on 28.05.2002 and since all no new legal issue has been raised and/the

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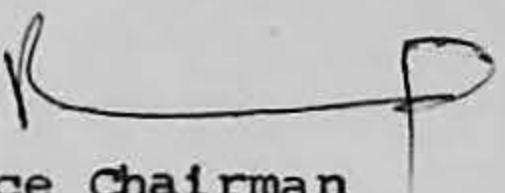
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issues were properly considered, there is no ground for considering any interference or change in the order earlier passed.

2. The review petition has no merits and is, therefore, rejected.



Member (A)



Vice Chairman

/M.M./